



2026:AHC:14906

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5199 of 2025

Vivek

.....Petitioner(s)

Versus

State Of U.P And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Awadhesh Kumar Malviya, Manoj Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India assailing the order dated 25.02.2025 passed by the Deputy Director of Consolidation in Revision No. 0316 of 2023 (Computer Case No. 20235415900000316 (Ram Bhawan vs. Pramod and others). Second prayer has been made to reduce the excess area i.e. 0.097 hectare from the plot No. 615 and allot equal exchange value of land over plot No. 203.
3. Instant writ petition has arisen out of the provisional consolidation scheme. The petitioner is aggrieved by the allotment of chak over the plot No. 615. Learned counsel for the petitioner submits that in provisional consolidation scheme, the petitioner has been proposed chak No. 1171. After a chequered history of litigation between the co-sharer, having been aggrieved by the allotment of excess area over plot No. 615, the present petitioner preferred a revision, being Computer Case No. 20245415900003268, seeking relief to shift the area measuring 0.097 hectare from plot No. 615 to his first chak over plot No. 203. Simultaneously, other co-sharers have also filed their revisions which are five in numbers. Revision No. 0316 was made the leading case, which was filed by Ram Bhawan claiming carving of his chak adjoining his house, trees, source of irrigation, latrine, etc. according to his sale deed. During the pendency of the aforesaid revisions, the present petitioner has moved a

miscellaneous application seeking allocation of chak No. 539, 1170 and 1171 adjoining the peach road towards the south.

4. Having considered the submission advanced by the learned counsel for the petitioner and the learned Standing Counsel representing the State-respondents and upon perusal of the the record, it manifests that the Revision No. 3268 (Computer Case No. 20245415900003268) filed on behalf of the present petitioner has been allowed. Amendment chart appended to the order passed by the Deputy Director of Consolidation evinces that area measuring 0.085 hectare has been shifted from plot No. 615/1 min to plot No. 203/1 min. Sketch map (page No. 65 of the writ petition) depicts that the Deputy Director of Consolidation has carved out chak No. 1171 and chak No. 1170 from the north abutting the chak marg, towards the south abutting the peach road.

5. I do not find any substance in the submission advanced by the learned counsel for the petitioner that the present petitioner has been totally displaced from the road side land. In fact, the relief sought for by the present petitioner in his revision has been accepted by the Deputy Director of Consolidation. Even, miscellaneous application filed by the petitioner during the pendency of the revision, was substantially allowed, whereby his chak has been extended towards the southern side abutting the peach road.

6. In this conspectus, as above, I do not find any justifiable ground to entertain the instant writ petition or to interfere with the order passed by the Deputy Director of Consolidation in batch of revisions, the leading revision being Revision No. 316 of 2023 (Computer Case No. 20235415900000316). There is no illegality, perversity or infirmity in the order under challenge warranting indulgence of this Court in exercise of its jurisdiction under Article 226 of the Constitution of India. Moreover, there is nothing on the record to demonstrate as to how the present petitioner has been prejudiced, or if there is any likelihood of causing miscarriage of justice to him, owing to the order under challenge.

7. Resultantly, the writ petition, being misconceived and devoid of merits, is dismissed with no order as to the costs.

January 21, 2026

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(Dinesh Pathak,J.)